

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH

**(through Hybrid Mode)
COURT-I**

Item No. 126

IA(IBC)(LIQ.)/7(CH)2024, IA(I.B.C)/523(CH)2024, IA(I.B.C)/717 (CH)2024
IA No. 2216/23, 2411/23
in
CP(IB) No. 30/Chd/Pb/2020
(Admitted)

IN THE MATTER OF:

Mr. Dayashankar Verma & Ors.

...Petitioners

Vs.

G.C.A. Marketing Private Limited

...Respondent

Under Section: 9, Sec 33(1) (b) (i) to (iii) r/w Sec 33(3), Sec 60(5)19(2) U/R
13(2)(d) & 17(1), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 06.06.2024.

Sd/-

Court Officer

Preeti
15.05.2024